

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO. 2824
TO BE ANSWERED ON WEDNESDAY, THE 3RD AUGUST, 2016**

VAT ON MPLADS RECOMMENDED WORKS

2824. SHRI J.C. DIVAKAR REDDY:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government is aware that VAT and sales tax is being imposed on the works undertaken through MPLADS;**
- (b) if so, the details thereof and the reasons therefor, State-wise including Andhra Pradesh and Telangana;**
- (c) whether the Government has given any guidelines on this matter to the States for collecting VAT on these works;**
- (d) if so, the details thereof; and**
- (e) the steps being taken to issue clear directions to State Governments in this regard?**

ANSWER

**MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION
[SHRI D.V. SADANANDA GOWDA]**

(a) to (e): Implementation of the Members of Parliament Local Area Development Scheme (MPLADS) in the field is undertaken by the District Authorities in accordance with the State Government's technical, administrative and financial rules and in accordance with the Guidelines on MPLADS. District Authorities make the selection of appropriate Implementing Agencies in accordance with the State Government's rules / guidelines applicable for the purpose.

Details of various taxes (including VAT and Sales Tax) being levied or not being levied at the District level are not centrally maintained by Ministry of Statistics & Programme Implementation.
